

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(CAA)-33/ND/2018

PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER(J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.07.2018

NAME OF THE COMPANY: Deora Associates Pvt. Ltd. With Integrated Capital Services Ltd.

SECTION OF THE COMPANIES ACT: 241-242

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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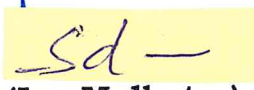
Present for the Petitioner:		Mr. Rahul Sharma & Mr. Pulkit Deora, Advocates		
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Present for the Respondent:		Mr. Abhishek Baid & Mr. Praneet Das for SEBI Ms. Easha Kadian for Lakshmi Gurung, Standing Counsel for Income Tax Deptt. Mr. C.Balooni CP & RD Mr. Rohit Saroj & Mr. Amish Tandon for O/L		
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ORDER

The applicant companies have addressed the observations of the Regional Director. There is no objection raised by the office of the Income Tax except that there is an outstanding tax liability of the Transferee company. It would be open to the Income Tax Department to satisfy this Bench that in such a situation where it is only the Transferor company which is being directed to dissolved without being wound up, that specific directions are required.

To come up for further consideration on 27th of July, 2018.


(Ina Malhotra)
(Member (J))

(Sameer)